

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No.296/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Hyundai Electronics India Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and
230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rajesh Shah & Co	Advocate	Rajesh Shah

COMMON ORDER

CSA 296/230-232/NCLT/MB/MAH/2017

CSA 297/230-232/NCLT/MB/MAH/2017

CSA 298/230-232/NCLT/MB/MAH/2017

CSA 300/230-232/NCLT/MB/MAH/2017

1. The Learned Representative for the Petitioner is present.
2. Matter is placed for Admission before this Bench. However, Learned Advocate, Mr. Rajesh Shah seeking time for next statutory compliance.
3. Registry is directed to place the Petition CSA 300/230-232/NCLT/MB/MAH/2017 along with this Petition on the next date of hearing.
4. Adjourned to **13.04.2017**.

Dated: **05.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)